

Central Administrative Tribunal  
Principal Bench

(S)

CP No. 447/2009  
OA No.991/2003

New Delhi this the 12<sup>th</sup> day of November, 2009

Hon'ble Shri Shanker Raju, Member (J)  
Hon'ble Dr. Veena Chhotray, Member (A)

1. Vijay Kumar,  
S/o (late) Sh. Chuni Lal,  
31/A, Pocket-A, Mayur Vihar,  
Phase-II, Delhi
2. Sh. Raj Kumar Gathwal,  
S/o Sh. MR Gathwal,  
180-Kirbi Place, Sainik Farm,  
Delhi Cantt.
3. Sh. Narain Dass,  
S/o Sh. Bishan Dass,  
48/4, Ashok Nagar,  
New Delhi-18
4. Sh. A.K. Singh,  
S/o (Late) Shri Siya Ram,  
36, Anamika Apartments,  
99, IP Ext. Delhi-92

-Applicants

(By Advocate: Shri A.K. Sharma)

-V E R S U S-

1. Shri Rahul Sarin,  
The Secretary,  
Ministry of Personnel, PG & Pension,  
Department of Personnel & Training,  
Government of India, North Block,  
New Delhi
2. Sh. M.C. Luther,  
Deputy Secretary,  
CS-I, Division,  
Department of Personnel & Training,  
Lok Nayak Bhawan, New Delhi-3
3. Shri K.M. Chandrashekhar,  
Cabinet Secretary,  
Cabinet Secretariate,  
Rashtrapati Bhawan,  
New Delhi-1

-Respondents

(By Advocate: Shri R.N. Singh)



O R D E R (Oral)

Shri Shanker Raju:

As the stay has not been granted in the writ petition, we direct compliance of our order in true letter and spirit within a period of three months from today. With this CP stands disposed of. Notices are discharged with liberty to the parties to revive it in case the directions are not complied with. The Compliance shall be done subject to final outcome in CWP.

*Chhotray*  
(Dr. Veena Chhotray)  
Member (A)

*S. Raju*  
(Shanker Raju)  
Member (J)

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